

June 2021



Newsletter

e-Committee, Supreme Court of India

Table of Contents

<i>e-Committee releases Draft Model Rules for Live-Streaming and Recording of Court Proceedings.....</i>	<i>3</i>
<i>IOS version of JustIS Mobile App for Judicial Officers made available by e-Committee.....</i>	<i>5</i>
<i>e-Inauguration of CIS Software Integration with Land Records, N-STEP, Secure Wi-Fi Project, at High Court of Madhya Pradesh.....</i>	<i>6</i>
<i>E-Service Center Inaugurated at Indore Bench of Madhya Pradesh High Court.....</i>	<i>9</i>
<i>E-Payment of Court fees enabled in Patna High Court and District Courts.....</i>	<i>11</i>
Inauguration of eSewa Kendra at Bettiah Civil Court, Bihar.....	11
<i>Official YouTube Channel of High Court of Karnataka.....</i>	<i>12</i>
<i>Know the Best Practices of High Court of Madras and High Court of Madhya Pradesh.....</i>	<i>13</i>
<i>E-Committee's Advocate Awareness Programme reaches 31441 Advocates/Clerks during June 2021.....</i>	<i>14</i>
<i>e-Courts Awareness Programme for Law Students at Tamil Nadu Dr Ambedkar Law University, Tamil Nadu.....</i>	<i>16</i>
<i>Online Awareness Programme for Advocates through Chandigarh Judicial Academy.....</i>	<i>17</i>
<i>e-Courts Statistics:.....</i>	<i>18</i>
Number of Cases dealt through Video Conferencing in High Courts/District Courts during the Lock-Down as of 30 June 2021.....	18
Status of virtual courts- Rs.158.05 crore collected (30 June 2021).....	20
e-Committee Training/Awareness Programmes during June 2021.....	21

e-Committee releases Draft Model Rules for Live-Streaming and Recording of Court Proceedings



The e-Committee, Supreme Court of India has released the Draft Model Rules for Live-Streaming and Recording of Court Proceedings and has invited inputs, feedback and suggestions on the Rules from all the stakeholders. The said draft model rule is now made available in the e-committee website [Click the link to Download the Draft Model Rules for

Live-Streaming and Recording of Court Proceedings

<https://ecommitteesci.gov.in/document/draft-model-rules-for-live-streaming-and-recording-of-court-proceedings/>]. In this regard, the Chairperson of the e-Committee, Hon'ble Dr. Justice D Y Chandrachud, has written to the Chief Justices of all the High Courts' calling

for inputs and suggestions on the draft rules. The Summary of the Chairperson's letter is as follows:

"The e-Committee, Supreme Court of India envisages a judicial system which is more accessible, efficient and equitable for every individual who engages with the justice delivery system. The right of access to justice, guaranteed under Article 21 of the Constitution encompasses the right to access live court proceedings. To imbue greater transparency, inclusivity and foster access to justice, the e-Committee has undertaken the project of live streaming of court proceedings on priority. This will enable access to live court proceedings, including on matters of public interest to citizens, journalists, civil society, academicians and law students on a real-time basis, which was not otherwise possible owing to geographical, logistical or infrastructural issues.

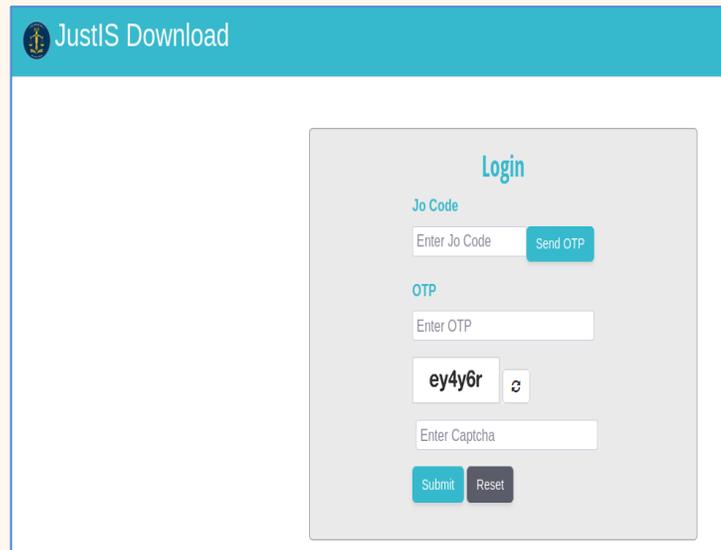
A sub-committee consisting of judges of the Bombay, Delhi, Madras and Karnataka

High Courts was constituted to frame model live streaming rules".

*"The sub-committee has held extensive deliberations. It took into account the principles enunciated in the decision of the Supreme Court in **Swapnil Tripathi v. Supreme Court of India, (2018) 10 SCC 639** including the concerns of privacy and confidentiality, prohibition or restriction of access to proceedings or trials stipulated by Central or State legislation and in some cases to preserve the larger public interest owing to the sensitivity of the case. These model rules provide a balanced regulatory framework for live streaming and recording of court proceedings.*

The model live streaming rules are shared herewith with a request to share the inputs and suggestions on them as your insights and experience will help us in better implementation of live streaming of court proceedings across India".

IOS version of JustIS Mobile App for Judicial Officers made available by e-Committee



ECommittee has made available the JustIS mobile app for Judicial officers on IOS platform also. Earlier the Android version was available for the said mobile app.

The judicial officer can log in using JO Code and authenticate with OTP received on the mobile number tagged with the respective JO Code. JustIS Mobile App is developed for the Judges of District & Subordinate Courts in the country. The App is username/password protected. The application is an

electronic case management tool for the Judicial Officers which is a digital repository that provides all details about his/her court in the handset 24x7.

Visit the e-Committee webpage link To read the Step by step guide on Installation of the JustIS app in IOS & Android and the User Guide – Court Management through JustIS app.

<https://ecommitteesci.gov.in/publication/court-management-through-justis-mobile-app>

e-Inauguration of CIS Software Integration with Land Records, N-STEP, Secure Wi-Fi Project, at High Court of Madhya Pradesh,.



(Inaugural Address was given by Hon'ble Dr Justice D.Y.Chandrachud, Judge, Supreme Court of India & Chairperson, e-Committee)



(Keynote Address by Hon'ble Shri Justice Mohammad Rafiq, Chief Justice, High Court of Madhya Pradesh)

- On 14th June 2021 Hon'ble Dr Justice D.Y. Chandrachud, Judge, Supreme Court of India and Chairperson of e-Committee, Supreme Court of India inaugurated the Secure wi-fi project for the High Court of Madhya Pradesh, National Service and tracking of Electronic processes for District Judiciary and Implementation of CIS software with Land Records at High Court of Madhya Pradesh, Jabalpur through virtual mode in the august presence of Hon'ble Shri Justice Mohammad Rafiq, Chief Justice High Court of Madhya Pradesh, Hon'ble Shri Justice Rohit Arya, Chairman, Computer and e-Court Committee, Members of Computer and e-Court Committee and other Hon'ble Judges of the High Court.
- The event was virtually attended by Advocate General of the MP Government; the Office bearers of Senior Advocate Council, Jabalpur; the High Court Bar Association, Jabalpur; High Court Advocates Bar Association, Jabalpur, High Court Bar Association, Indore Bench, High Court Bar Association, Gwalior Bench and Bar

Council of Madhya Pradesh, Jabalpur, Officers of State Government of Madhya Pradesh, Registry Officers of the High Court of Madhya Pradesh, District and Sessions Judges of District Courts in the State of Madhya Pradesh and Officers of State Judicial Academies.

- The welcome address of the event was given by Hon'ble Shri Justice Rohit Arya, the Keynote Address was made by Hon'ble Shri Justice Mohammad Rafiq, Chief Justice, High Court of Madhya Pradesh.

The Inaugural Address was given by Hon'ble Dr Justice D.Y. Chandrachud, Judge, Supreme Court of India & Chairperson, e-Committee. The Chairperson observed that these three projects are profoundly important especially considering the digital divide in India, where technology is not equally accessible to all. These efforts of MP High Court must be complimented for the reason that by these three significant steps, it is bringing technology closer to the doorsteps of citizens.

The Chairperson also stated that Wi-Fi enabled court is the most significant indicator that we have entered the age of ICT enabled governance.

Having been a practising advocate, The Chairperson acknowledged the difficulty in ensuring that the services of processes are effected on the opposite party. He stated that by providing a facility like NSTEP, attempts are made to ensure that technology will be used in making Justice fast and accessible. The Chairperson also appreciated that integration of the Case Information System with land records is of utmost significance. The opacity of the land record is the major factor obstructing the work of the District judiciary and this integration will ensure that delay does not defeat the Justice.

The Chairperson further complimented the efforts of the MP High Court and members of the Computer Committee of the Hon'ble Court for initiating the projects, particularly in light of the huge

pendency caused due to delay. He also appreciated the sub-ordinate judiciary of the state for disposing of 4,84,565 cases during the pandemic period. He stated that the M.P High Court is one among the four High Courts selected where digitization of Court records in High Court and Sub-ordinate courts will be done as a pilot project. In his concluding remarks, he informed that the e-Committee of the Supreme Court of India is in a process of replacing manual registers with electronic registers in District Courts and the new e-filing software is having numerous interesting facilities for Advocates which will help Advocates in managing their work efficiently on a click of a button. He emphasized the need to embrace technology by Advocates and Judges.

- The vote of thanks of the event was addressed by Hon'ble Shri Justice Atul Sreedharan, Judge and Member of Computer and e-Court Committee, High Court of Madhya Pradesh.

E-Service Center Inaugurated at Indore Bench of Madhya Pradesh High Court



On 9th June 2021, the e-Service Centre in the High Court of Madhya Pradesh, Bench at Indore has been inaugurated by Hon'ble Chief Justice Shri Mohammad Rafiq in the presence of Hon'ble Administrative Judge Shri Sujoy Paul,

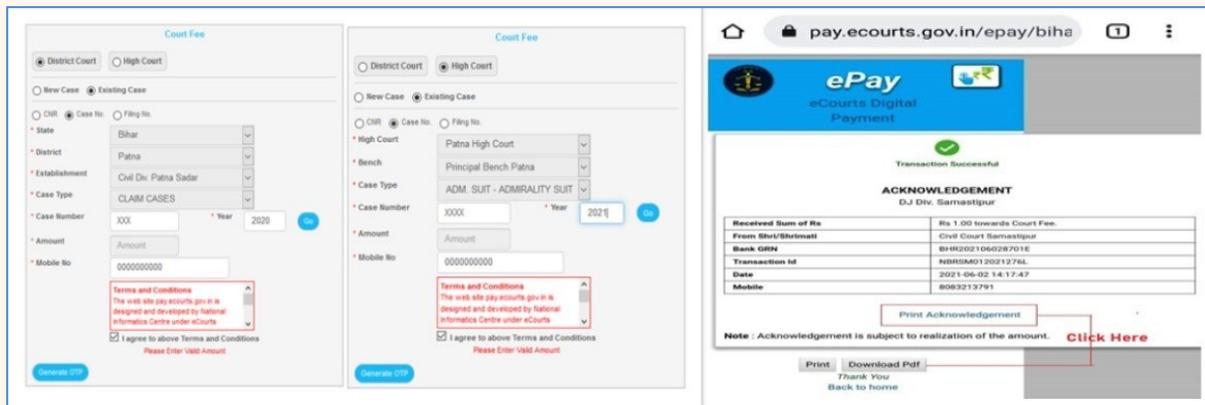
Hon'ble Shri Justice Rohit Arya, Hon'ble Shri Justice Vivek Rusia, Hon'ble Shri Justice Subodh Abhyankar, Hon'ble Shri Justice Shailendra Shukla, Registrar General Shri R.K. Vani, Principal Registrar OSD/Registrar Shri M.K.

Sharma, Shri Anil Verma, Senior Principal System Analyst (N.C.T.) Shri Jitendra Bhadkare, Registrar (M) Shri Anand v. Mandloi, Shri Veer Kumar Jain, Convener of the Ad-hock Committee of M.P. High Court Bar Association Indore, Senior Advocates, Advocates and other dignitaries.

The following facilities of the e-Service Centre shall be available for the Advocates, parties and others during office hours:-

- Handling inquiries about case status, next date of hearing and other details.
- Facilitate online applications for certified copies and other such filings.
- Facilitate e-filing of petitions in the software.
- To assist in online purchase of e-stamp papers/ e-payments/ e-Court fees.
- Publicize and assist in downloading the mobile app of e-Court and M.P.
- High Court for "android" and "iOS" operating systems.
- Facilitate of booking of an e-Mulakat appointment for meeting relatives locked in Jail.
- Handling queries about the location of a particular court, its cause-list and whether the case is taken up for hearing or not.
- Guide people on how to avail free legal services from District Legal Service Authority, High Court Legal Service Committee and Supreme Court Legal Service Committee.
- Explain the method of arranging and holding a video conference court hearing.
- Provide softcopy of judicial orders/judgments via email, WhatsApp or any other available modes.
- All other queries and assistance in respect of facilities that are digitally available under the e-Court project.

E-Payment of Court fees enabled in Patna High Court and District Courts



On 2nd June 2021, the facility of online payment of Court Fees for Patna High Court and District Courts has been enabled. e-Pay Portal is directly integrated with the Online Receipts Portal of Bihar State Government and can be availed 24x7, anywhere, anytime through Net Banking and Debit/Credit Cards.

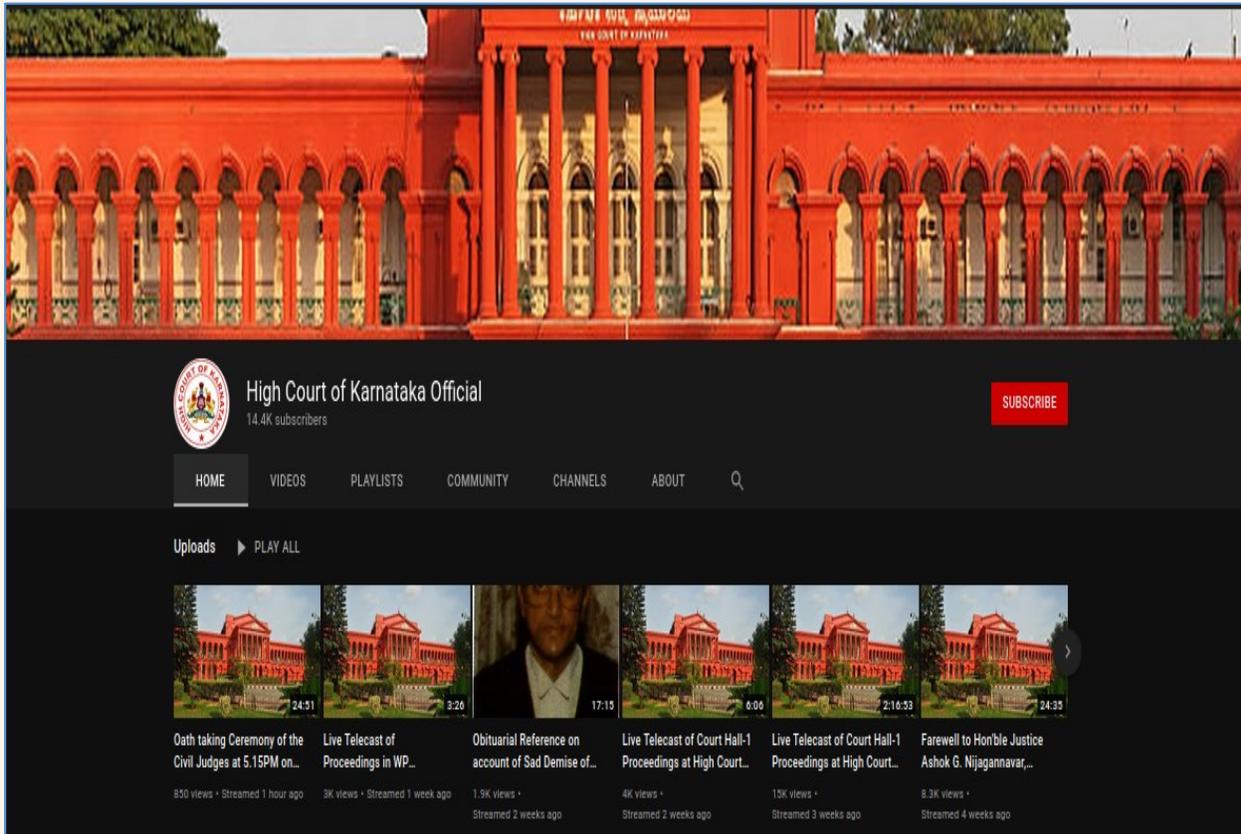


Inauguration of eSewa Kendra at Bettiah Civil Court, Bihar

On 23rd June 2021, the eSewa Kendra at Civil Court, Bettiah, West Champaran, was inaugurated by Ld. District and Sessions Judge. This

Kendra is equipped with the required technology and will go a long way in bridging the technological divide by providing access to eCourt services to the litigants.

Official YouTube Channel of High Court of Karnataka



The High Court of Karnataka has created and launched an official YouTube Channel to Live Stream all the programmes of the High Court and Court Proceedings. So far 14,304

members have subscribed to the official YouTube channel of the High Court. Click to watch the Karnataka High Court Official YouTube Channel:

<https://www.youtube.com/c/HighCourtofKarnatakaOfficial>

Know the Best Practices of High Court of Madras and High Court of Madhya Pradesh



As part of the “Know the best practices of High Court” series to disseminate information about the e-initiatives and the best practices of the High Courts, this month in the limelight are:

(i) The High Court of Madras

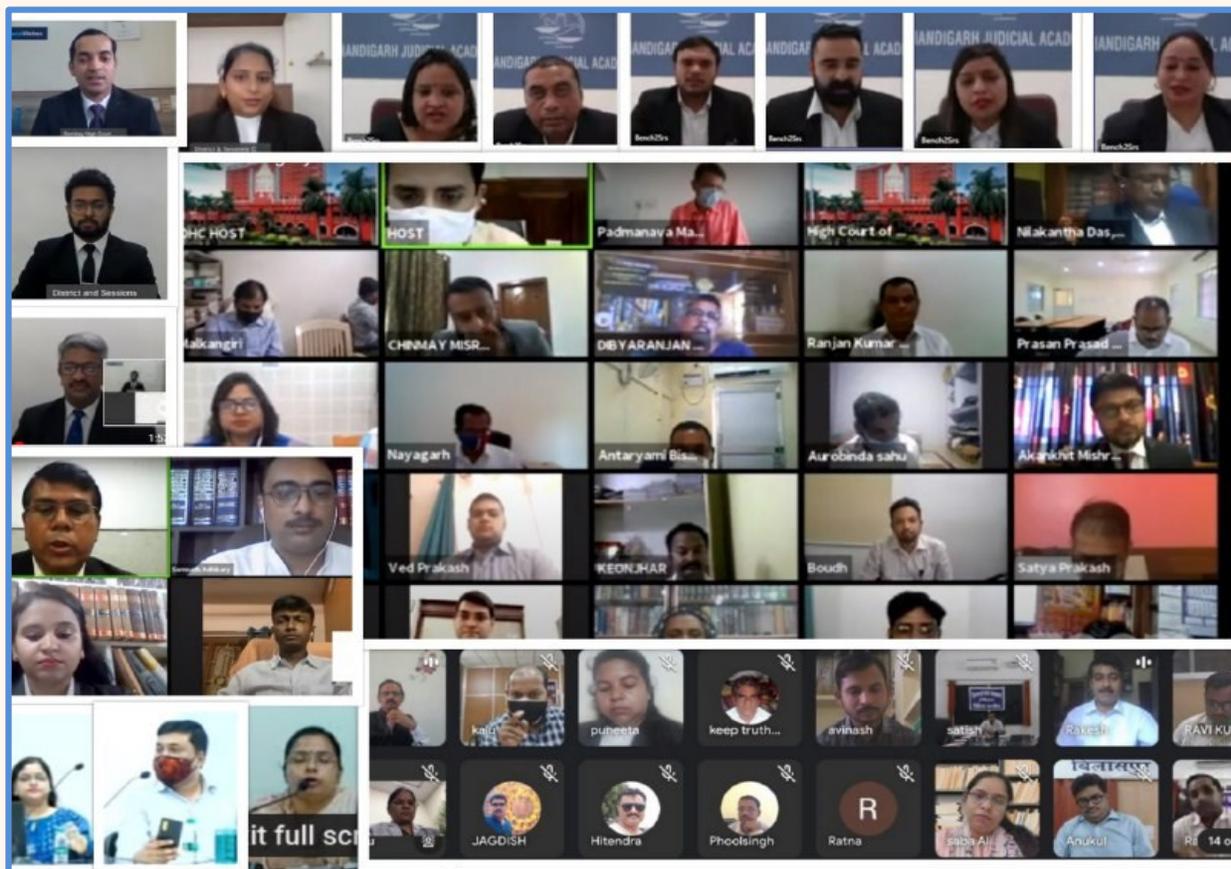
(ii) The High Court of Madhya Pradesh

(i) The High Court of Madras – Click the link to read the e-initiatives and the best practices of the Madras High Court. <https://ecommitteesci.gov.in/division/high-court-of-madras/>

(ii) The High Court of Madhya Pradesh
Click the link to read the e-initiatives and the best practices of the Madhya Pradesh

<https://ecommitteesci.gov.in/division/high-court-of-madhya-pradesh/>

E-Committee's Advocate Awareness Programme reaches 31441 Advocates/Clerks during June 2021



Even during the prevailing pandemic period during June 2021, the fourth phase of the Advocate Master Trainers Program was conducted by the e-Committee in Bombay, Calcutta, Orissa, Chhattisgarh, and Punjab & Haryana (2nd Phase), in coordination

with the State Judicial Academies of the respective States. The Program aimed to create digital awareness and digital empowerment for the advocates and their clerks throughout the country. The Advocate Master Trainers who had been trained by the

e-Committee during the third phase, through the respective State Judicial academies, conducted these awareness programmes in their respective districts in coordination with the Master Trainer Judicial

Officers. The training had an overwhelming response, which reached 31441 advocates and the Advocate clerks as tabulated hereunder:

ECT-004-2021 – Training/Awareness Programme for Advocates/Advocate Clerks during June 2021					
High Court	Judicial Academy	Date	Participants Type	No. of Participants/Views	URL Link – Click to watch
High Court of Calcutta	West Bengal Judicial Academy	June 2021	Advocate & Clerks	12163	Click to watch https://youtu.be/wTqOs6q0_os
High Court of Bombay	Maharashtra Judicial Academy	June 2021	Advocate & Clerks	8406	Click to watch https://youtu.be/e1J-mukuBh8
High Court Orissa	Orissa State Judicial Academy	June 2021	Advocate & Clerks	4664	Click to watch https://youtu.be/hltP118D73U
Chhattisgarh	Chhattisgarh State Judicial Academy	June 2021	Advocate & Clerks	3421	Click to watch https://highcourt.cg.gov.in/invitation/livesstreaming.html
Punjab & Haryana (2nd Phase)	Chandigarh Judicial Academy	June 2021	Advocate & Clerks	2818	Click to watch https://youtu.be/G4UOpf7NmGc
Total Participants/Views				31472	

e-Courts Awareness Programme for Law Students at Tamil Nadu Dr Ambedkar Law University, Tamil Nadu

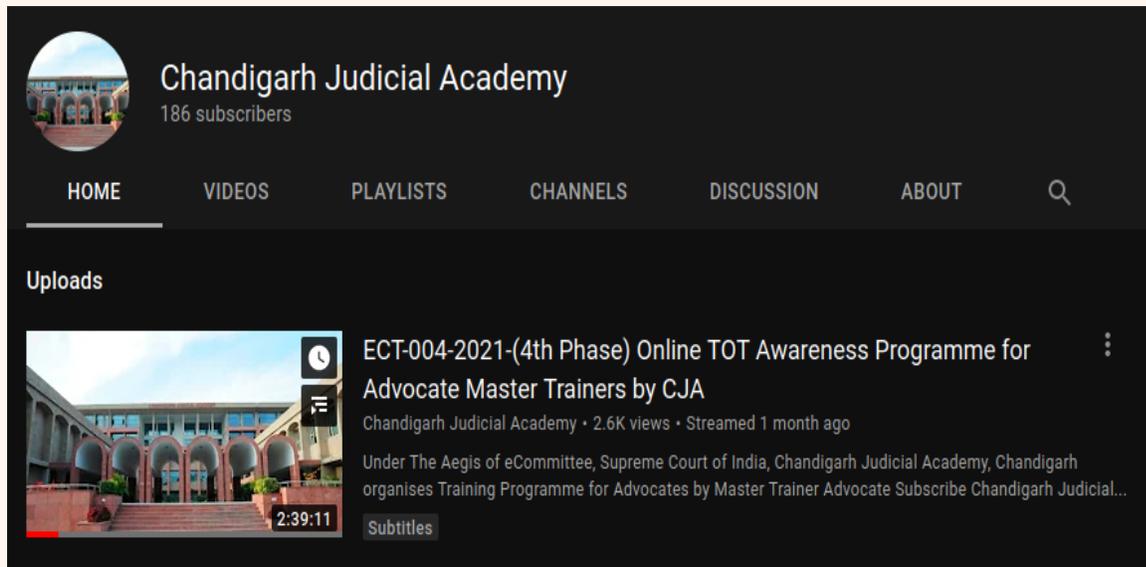


On 19.6.2021, a national workshop on the topic “ICT- Growth of Indian Judiciary under E-Committee and its accomplishments during the pandemic” was conducted for the Law students at the Tamil Nadu Dr Ambedkar Law University in association with the e-Committee, Supreme Court of India. Hon’ble Justice T.S Sivagnanam, Judge of the Madras High Court was the Chief Guest of the event, while Prof (Dr.) N.S Santhosh Kumar, the Vice-Chancellor of the Tamil Nadu Dr Ambedkar Law

University was the Patron. The preliminary session of the event was conducted by Mrs R Arulmozhiselvi, District Judge, Member (Human Resources) e-Committee, Supreme Court of India. The workshop was aimed at creating awareness among the law students on the e-Courts project and its impact on the Judicial system.

Click to watch the National Workshop on “ ICT Growth of Indian Judiciary under e-Committee” <https://youtu.be/ebM12G-xHmA>

Online Awareness Programme for Advocates through Chandigarh Judicial Academy



The e-Committee Awareness Programme for Advocates was conducted by Chandigarh Judicial Academy, in coordination with the High Court of Punjab and Haryana through the YouTube channel by Advocate Master Trainer regarding Overview of eCourts project, Electronic Case Management Tools for Advocates, eCourts related Websites, How to avail e-Courts services

24 x 7, eFiling, Virtual courts, e-Payment, NSTEP and other e-Services.

A YouTube Channel has also been created by the Chandigarh Judicial Academy under the name "Chandigarh Judicial Academy" to conduct the awareness and Training programme and to upload videos, informatory material, etc. on the channel. Click to watch the online Awareness Program for Advocates held at Punjab & Haryana

<https://youtu.be/G4UOpf7NmGc>

e-Courts Statistics:

Number of Cases dealt through Video Conferencing in High Courts/District Courts during the Lock-Down as of 30 June 2021

S. No	High Court	Total Number of cases dealt on video conferencing in High Court and Bench			Total Number of cases dealt on video conferencing in District Courts			Total
		From Date	To Date	Total Cases	From Date	To Date	Total Cases	
A	B	C	D	E	F	G	H	I=E+H
1	Allahabad	3/24/2020	6/30/2021	157672	3/24/2020	6/30/2021	1400533	1558205
2	Andhra Pradesh	3/26/2020	7/2/2021	232367	2/3/2020	7/2/2021	471375	703742
3	Bombay	6/1/2021	6/30/2021	16027	6/1/2021	6/30/2021	4095	20122
4	Calcutta	3/26/2020	6/30/2021	101163	3/26/2020	3/30/2021	27866	129029
5	Chhattisgarh	3/30/2020	6/30/2021	55790	3/23/2020	6/30/2021	25120	80910
6	Delhi	3/23/2020	6/30/2021	175922	3/23/2020	6/30/2021	1752628	1928550
7	Gauhati - Arunachal Pradesh	3/23/2020	6/30/2021	2005	3/23/2020	6/30/2021	7469	9474
8	Gauhati - Assam	3/26/2020	6/30/2021	43401	3/26/2020	6/30/2021	170632	214033
9	Gauhati - Mizoram	3/23/2020	6/30/2021	1812	3/23/2020	6/30/2021	10549	12361
10	Gauhati - Nagaland	5/29/2021	6/30/2021	67	5/29/2021	6/30/2021	830	897
11	Gujarat	3/23/2020	6/30/2021	272073	4/15/2020	6/30/2021	143611	415684

12	Himachal Pradesh	3/24/2020	6/30/2021	61559	3/24/2020	6/30/2021	75585	137144
13	Jammu and Kashmir	3/25/2020	6/30/2021	242198	3/23/2020	6/30/2021	187119	429317
14	Jharkhand	3/25/2020	6/30/2021	114537	3/25/2020	6/30/2021	469695	584232
15	Karnataka	3/24/2020	6/30/2021	366256	3/24/2020	6/30/2021	94107	460363
16	Kerala	3/30/2020	6/30/2021	83875	3/24/2020	6/30/2021	101063	184938
17	Madhya Pradesh	3/23/2020	6/30/2021	361164	3/23/2020	6/30/2021	527906	889070
18	Madras	3/26/2020	6/30/2021	761048	3/26/2020	6/30/2021	207200	968248
19	Manipur	4/15/2020	6/30/2021	12946	4/15/2020	6/30/2021	4744	17690
20	Meghalaya	3/24/2020	6/30/2021	646	3/24/2020	6/30/2021	16015	16661
21	Orissa	3/23/2020	6/30/2021	169556	3/1/2020	6/30/2021	147075	316631
22	Patna	3/24/2020	6/30/2021	104540	3/24/2020	6/30/2021	922121	1026661
23	Punjab and Haryana	3/23/2020	6/30/2021	279131	3/23/2020	6/30/2021	364463	643594
24	Rajasthan	3/16/2021	6/30/2021	146763	3/16/2020	6/30/2021	126744	273507
25	Sikkim	3/24/2020	6/30/2021	409	3/24/2020	6/30/2020	3563	3972
26	Telangana	3/23/2020	3/30/2021	213132	3/23/2020	6/30/2021	116868	330000
27	Tripura	3/24/2020	6/30/2021	7058	3/24/2020	6/30/2021	7010	14068
28	Uttarakhand	4/15/2020	6/30/2021	60183	4/15/2020	6/30/2021	30003	90186
	Total			4043300			7415989	11459289

Status of virtual courts- Rs.158.05 crore collected (30 June 2021)

As of 30 June 2021, **73,65,967** challans were received, and proceedings were completed concerning **70,94,751** challans. While **81,452** challans were contested, fines were paid in **14,45,864** challans. A total fine of **Rs.158.05 crores** was collected.

Sr. No.	Establishment Name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	3312	3312	10	344	327602
2	Chhattisgarh Traffic Department	19	17	0	16	32501
3	Haryana Traffic Department	7458	1553	12	139	122001
4	Karnataka Traffic Department	7648	7622	83	4478	2742460
5	Kerala Traffic Department	20833	5518	11	440	265903
6	Kerala Transport Department	29113	19438	44	1062	1814301
7	Maharashtra Transport Department	5107	5032	19	141	478501
8	Notice Branch Delhi Traffic Department	5166493	5089676	11895	378556	258294207
9	Pune Traffic Department	6080	6056	16	458	92051
10	Tamil Nadu Traffic Department	57797	56860	414	11769	76109960
11	Uttar Pradesh Traffic Department	73435	36610	19	570	240600
12	Virtual Court Delhi (Traffic)	1988513	1863023	68928	1047873	1240064721
	TOTAL	7365967	7094751	81452	1445864	1580584876

e-Committee Training/Awareness Programmes during June 2021

ECT-004-2021 – Training/Awareness Programme for Advocates/Advocate Clerks during June 2021				
High Court/ Institutions	Judicial Academy	Date	Participants	No. of Participants /Views
Calcutta	West Bengal Judicial Academy	June 2021	Advocate & Clerks	12163
Bombay	Maharashtra Judicial Academy	June 2021	Advocate & Clerks	8406
Orissa	Orissa State Judicial Academy	June 2021	Advocate & Clerks	4664
Chhattisgarh	Chhattisgarh State Judicial Academy	June 2021	Advocate & Clerks	3421
Punjab & Haryana (2nd Phase)	Chandigarh Judicial Academy	June 2021	Advocate & Clerks	2818
TNDALU	Tamil Nadu Dr Ambedkar Law University	19 June 2021	Law students	675
Total Participants/Views				32147
